

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2207/2011

(Arising out of impugned final judgment and order dated 24/09/2010 in CR No. 213/2010 passed by the High Court Of Judicature at Allahabad)

M/S LARSEN & TOUBRO LTD.

Petitioner(s)

VERSUS

M/S MAHARAJI EDUCATIONAL TRUST

Respondent(s)

(With appln(s) for permission to file additional affidavit, permission to file rejoinder affidavit, exemption from filing O.T., may refer to remarks and office report)
(For Final Disposal)

Date : 29/01/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Ms. Rukhmani Bobde, Adv.
Ms. Sanjana Ramachandran, Adv.
Ms. Nandita Bajpai, Adv.
M/s. Parekh & Co., Adv.

For Respondent(s) Mr. Amit Anand Tiwari, Adv.
Mr. Abhinav Raghuvanshi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter.

List the matter after two weeks, as prayed for.

(DEEPAK MANSUKHANI)
COURT MASTER

(INDU BALA KAPUR)
COURT MASTER